

ORDINANCES PROMULGATED SINCE THE  
TERMINATION OF THE SECOND SESSION  
OF THIRD LOK SABHA

**The Minister of Parliamentary  
Affairs (Shri Satya Narayan Sinha):**

Sir, I beg to lay on the Table a copy each of the following Ordinances promulgated by the President since the termination of the Second Session of Third Lok Sabha, under the provisions of article 123(2) (a) of the Constitution:—

- (i) The Defence of India Ordinance, 1962 (No. 4 of 1962). [Placed in Library, See No. LT-455/62].
- (ii) The Foreigners Law (Application and Amendment) Ordinance, 1962, (No. 5 of 1962). [Placed in Library, See No. LT-456/62].
- (iii) The Defence of India (Amendment) Ordinance, 1962 (No. 6 of 1962). [Placed in Library, See No. LT-457/62].
- (iv) The Companies (Amendment) Ordinance, 1962 (No. 7 of 1962). [Placed in Library, See No. LT-458/62].
- (v) The Pondicherry (Administration) Ordinance, 1962 (No. 8 of 1962). [Placed in Library. See No. LT-459/62].

ART SILK TEXTILES (PRODUCTION AND  
DISTRIBUTION) CONTROL (SECOND  
AMENDMENT) ORDER, 1962 AND JUTE  
(LICENSING AND CONTROL) (AMEND-  
MENT) ORDER, 1962.

**The Minister of International Trade  
in the Ministry of Commerce and In-  
dustry (Shri Manubhai Shah):** Sir,  
I beg to lay on the Table a copy each  
of the following Orders under sub-  
section (6) of section 3 of the Essen-  
tial Commodities Act, 1955:—

- (i) The Art Silk Textiles (Pro-  
duction and Distribution)

Control (Second Amendment)  
Order, 1962 published in No-  
tification No. S.O. 2780 dated  
the 8th September, 1962.

- (ii) The Jute (Licensing and  
Control) (Amendment) Order,  
1962 published in Notification  
No. S.O. 2833 dated the 15th  
September, 1962. [Placed in  
Library, See No. LT-460/62].

KHADI AND VILLAGE INDUSTRIES COM-  
MISSION (FOURTH AMENDMENT)  
RULES, 1962, NOTIFICATION UNDER THE  
ESSENTIAL COMMODITIES ACT, 1955  
AND REPORT OF INDIAN PRODUCTIVITY  
TEAM ON INDUSTRIAL SAFETY IN UK  
AND USA

**The Ministry of Industry in the Mini-  
stry of Commerce and Industry (Shri  
Kanungo):** Sir, I beg to lay on  
the Table a copy each of the following  
papers:—

- (i) The Khadi and Village Indus-  
tries Commission (Fourth  
Amendment) Rules, 1962  
published in Notification No.  
G.S.R. 1270 dated the 29th  
September, 1962 under sub-  
section (3) of section 26 of  
the Khadi and Village Indus-  
tries Commission Act, 1956.  
[Placed in Library, See No.  
LT-462/62].
- (ii) Notification No. S.O. 2896  
dated the 22nd September,  
1962 under sub-section (6) of  
section 3 of the Essential  
Commodities Act, 1955.  
[Placed in Library, See No.  
LT-464/62].
- (iii) Report of Indian Productiv-  
ity Team on Industrial Safety  
in UK and USA. [Placed in  
Library. See No. LT-464/62].

NOTIFICATION UNDER CLAUSE (3) OF  
ARTICLE 359 OF THE CONSTITUTION

**Shri Datar:** Sir, I beg to lay on the  
Table a copy of Notification No. G.S.R.

1416 dated the 30th October, 1962, under clause (3) of article 359 of the Constitution, publishing an Order issued by the President under clause (1) of the said article. [Placed in Library, See No. LT-465/62].

**NOTIFICATIONS UNDER THE EMPLOYEES  
PROVIDENT FUNDS ACT, 1952, ETC.**

**The Minister of Labour in the  
Ministry of Labour and Employment  
(Shri Hathi):** I beg to lay on the  
Table:

- (i) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees Provident Funds Scheme, 1952:—
- (a) G.S.R. No. 1172 dated the 1st September, 1962.
- (b) G.S.R. No. 1299 dated the 29th September, 1962.
- (c) G.S.R. No. 1300 dated the 29th September, 1962.
- (d) G.S.R. No. 1321 dated the 6th October, 1962. [Placed in Library, See No. LT-466/62].
- (ii) a copy of Notification No. G.S.R. 1232 dated the 15th September, 1962 issued under sub-section (3) of section 1 of the Employees Provident Funds Act, 1952, extending the said Act to certain establishments connected with wood industry. [Placed in Library, See No. LT-467/62].
- (iii) a copy of Main Conclusions of the Third Session of the Industrial Committee on Mines other than coal held at New Delhi on the 3rd October, 1962. [Placed in Library, See No. LT-468/62].

- (iv) a copy of Government Resolution No. WB-6(1)/62 dated the 22nd September, 1962 regarding the implementation of the recommendations of the Central Wage Board for cement industry in respect of wage increase in the second phase. [Placed in Library, See No. LT-469/62].

**NOTIFICATION UNDER THE GOVERNMENT  
SAVINGS CERTIFICATES ACT, 1959**

**The Deputy Minister in the Ministry of Finance (Shrimati Takeshwari Sinha):** I beg to lay on the Table a copy of the Post Office Savings Certificates (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 1158 dated the 1st September, 1962, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library, See No. LT-470/62].

12.22 hrs.

**PRESIDENT'S ASSENT TO BILLS**

**Secretary:** Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following 12 Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 7th September, 1962:—

1. The National Co-operative Development Corporation Bill, 1962.
2. The State of Nagaland Bill, 1962.
3. The Assam Rifles (Amendment) Bill, 1962.
4. The Land Acquisition (Amendment) Bill, 1962.
5. The Advocates (Third Amendment) Bill, 1962.
6. The Atomic Energy Bill, 1962.
7. The Extradition Bill, 1962.